

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 552/Del/2018  
Assessment year 2014-15**

Ms Pushpa Rathi, 6, Sadhna Enclave, Malviya Nagar, New Delhi – 110017 (PAN: AAKPR1538A)	vs	ACIT, Central Circle – 16, New Delhi.
(Appellant)		(Respondent)

**Appellant by: None  
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 10.02.2021**

**Date of pronouncement : 10.02.2021**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-XXVI, New Delhi dated 28.11.2017 and pertains to assessment year 2014-15.

2. The assessee, vide her letter, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad

Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10<sup>th</sup> February, 2021.

**Sd/-**

**(K.N. CHARY)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar